

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No. 2 – IA/636(AHM)2024  
In  
IA/120(AHM)2022  
In  
CP(IB) 169 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Canara Bank  
V/s  
Nakoda Ltd

.....Applicant

.....Respondent

**Order delivered on 24/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/ED : Mr. Sudhir Gupta, Advocate  
For the Respondent :

**ORDER**

This is an application filed by the applicant to set aside the cost imposed in order dated 05.04.2024 with following prayer:

- (a) *The waiver of costs upon the Enforcement Directorate, Respondent No. 3 in CP(IB)169 of 2019 – Canara Bank vs. Nakoda Ltd, be considering the circumstances outlined in this application.*
- (b) *Any other relief or direction deemed fit and just by this Honourable Tribunal may kindly be granted in the interest of justice.*

At the request of the Learned Counsel for the applicant to volunteers to pay costs of Rs. 500/- in terms of order dated 05.04.2024, which is hereby modified and reduced to Rs. 500/-, to be deposited within 7 days from the date of this order.

Let compliance of the same filed by way of purshis within a period of 7 days from the date of this order.

Re-list on 01.05.2024.

**-Sd-**

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**